

[*Translation*]**Setting up of Salt Refinery and Solution Mining Project**

1683. SHRI MAHESHWAR SINGH: Will the PRIME MINISTER be pleased to state:

(a) the expenditure incurred on setting up of Salt Refinery and Solution Mining Project at Durg in Mandi district of Himachal Pradesh; and

(b) the time by which construction work on this project is likely to commence?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) An expenditure of Rs. 7.57 lakhs has been incurred so far on solution mining and Salt Refinery Project at Drang, Mandi District of Himachal Pradesh on preparation of Feasibility Report and development of project site.

(b) Work on exploratory drilling for the project is likely to commence in January, 1991 and construction work on project installation is expected to commence by March 1992. In the meantime, preparatory work for the project like invitation of tenders, etc. has already been initiated.

[*English*]**Cases Disposed of by Principal bench of CAT**

1684. SHRI RAM SAGAR (Saidpur): Will the PRIME MINISTER be pleased to state:

(a) the number of cases disposed of by Principal Bench of the Central Administrative Tribunal during 1988, 1989 and 1990, year-wise;

(b) whether Principal Bench of the CAT has cleared all the cases transferred to it;

(c) if not, the number of cases still pending;

(d) the total number of cases pending with the Principal Bench of Central Administrative Tribunal as on date; and

(e) the steps taken for speedy disposal of cases?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIKAMAL MORARKA): (a) The year wise number of cases disposed of by the Principal Bench of Central Administrative Tribunal during 1988, 1989 & 1990 is as under:-

<i>Year</i>	<i>No. of cases disposed of</i>
<i>1</i>	<i>2</i>
1988	1147
1989	1580
1990	2065

(b) and (c). No. Sir. As on 31.12.1990, 583 Transferred Cases from various courts are pending.

(d) The total number of cases pending in the Central Administrative Tribunal, Principal Bench as on 31.12.1990 is 7700 which includes 538 Transferred cases mentioned against parts (b) & (c) of the question above.

(e) Besides improving the procedure for disposal of cases, Government have also sanctioned two additional Benches for the Principal Bench of Central Administrative Tribunal. Govt. have also taken steps to fill up the existing vacancies of Vice-Chairman and Members.